

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH SMC", MUMBAI**

BEFORE SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER

**ITA No.3555/M/2024
Assessment Year: 2013-14**

Mr. Suresh Laxman Padhye, 202, Murlidhar Mandir, Murlidhar Mandir Trust, Near Union Bank, Sion (East), Mumbai Maharashtra – 400 022 PAN: AFVPP3299Q (Appellant)	Vs.	Income Tax Officer, Ward 26(3)(3), Kautilya Bhavan, Bandra Kurla Complex Road, Bandra Kurla Complex, Bandra (East), Mumbai Maharashtra - 400051 (Respondent)
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Present for:

Assessee by : Shri Kalplesh Tularkar, Ld. A.R.
Revenue by : Shri V.K. Chaturvedi, Sr. D.R

Date of Hearing : 12 .12.2024
Date of Pronouncement : 12.12.2024

O R D E R

Per : Narender Kumar Choudhry, Judicial Member:

This appeal has been preferred by the Assessee against the order dated 13.05.2024, impugned herein, passed by the National Faceless Appeal Center (NFAC)/Ld. Commissioner of Income Tax (Appeals) (in short Ld. Commissioner) under section 250 of the Income Tax Act, 1961 (in short 'the Act') for the A.Y. 2013-14.

2. In the instant case, the Assessee has opted for Vivad Se Vishwas Scheme, (in short "VSVS") 2024 and in pursuance to that has filed Form No.2 wherein requisite amount has already been determined on 10.12.2024 by the concerned authority under VSVS 2024.

3. The Ld. D.R. did not refute the claim of the Assessee.

4. Consequently, the appeal of the Assessee deserve dismissal being withdrawn, however, with liberty to the parties to seek recall of this order, in case of failure to deposit the requisite amount and/or failing to settle the dispute through VSVS 2024.

5. In the result, the appeal filed by the Assessee is dismissed as withdrawn with liberty to the parties as mentioned above.

Order pronounced in the open court on 12.12.2024.

**Sd/-
(NARENDER KUMAR CHOUDHRY)
JUDICIAL MEMBER**

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.

		Date	Initial	
WHETHER DICTATION PAD ENCLOSED WITH THE FILE : Yes/No (as the order has been typed with the help of manuscript)				
1.	Draft dictated on	12.12.24		Sr.PS
2.	Draft placed before author	13.12.24		Sr.PS
3.	Draft proposed & placed before the second member	N/A		JM/AM
4.	Draft discussed/approved by Second Member	N/A		JM/AM
5.	Approved Draft comes to the Sr.PS/PS			Sr.PS
6.	Date of pronouncement	12.12.24		Sr.PS
7.	File sent to the Bench Clerk			Sr.PS
8.	Date on which file goes to the Head Clerk			
9.	Date of dispatch of Order			